

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
REGIONAL BENCH : ALLAHABAD**

C/36/2012-CU[DB]

(Arising out of Order-in-Appeal No.300-CUS/APPL/NOIDA/11 dated 23.12.2011 passed by Commissioner(Appeals), Customs & Central Excise, Noida.)

M/s. Margra Industries Ltd.

...APPELLANT(S)

VERSUS

Commissioner of Customs, Central Excise & Service Tax, Noiad

RESPONDENT (S)

APPEARANCE

Absent on call for the Appellant (s)

Shri Mohd. Altaf (Asstt.Commr.) (A.R.) for the Revenue

CORAM:

MRS. ARCHANA WADHWA, HON'BLE MEMBER(JUDICIAL)
SHRI ANIL G. SHAKKARWAR, HON'BLE MEMBER(TECHNICAL)

DATE OF HEARING/DATE OF DECISION : 22.02.2019

FINAL ORDER NO.70339/2019

Per Mrs.Archana Wadhwa :

On matter being called, neither anybody appeared, nor is there any adjournment request on record. From records we note that the matter is being repeatedly coming up on board, when the appellant was either unrepresented or made request for adjournments. As such we

find no reasons to keep the matter on record, when the appellants are themselves not interested in pursuing the matter. Accordingly the appeal is dismissed for non-prosecution with the liberty to the appellant to apply for restoration by showing sufficient cause for non-appearance.

(Dictated and pronounced in the open Court.)

SD/
(ANIL G. SHAKKARWAR)
MEMBER(TECHNICAL)

SD/
(ARCHANA WADHWA)
MEMBER (JUDICIAL)

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